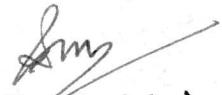


Coram : Hon'ble Mr. P.M. Joshi : Judicial Member
Hon'ble Mr. P.K. Mallick : Administrative Member

25/08/1988

← Petitioner, - Party in person not present. Mr. M.R. Bhatt for Mr. R.P. Bhatt on behalf of the respondent present. According to Mr. Bhatt the statement of the petitioner made as Union of India as a party. According to the application is admitted. However the petitioner is directed to make the party as "as a party" Union of India by seeking amendment. Issue notice to the respondents returnable within 45 days. Registry to take necessary action.


(P.M. Joshi)
Judicial Member


(P.K. Mallick)
Administrative Member

'A. Tripathi'

M.A./960/88

in

O.A./505/88

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

20/12/1988

Petitioner in person present. Learned advocate for the respondent not present. Issue notice of Misc. Application for interim relief on the respondents to reply within 15 days. The case be adjourned to 18th January, 1989 for orders.



(P H Trivedi)
Vice Chairman



(P M Joshi)
Judicial Member

*Mogera

OA/505/88

&

MA/960/88

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

12/1/1989

The applicant party-in-person files an application for withdrawal. Allowed. The ~~same~~ application may be taken on record. Mr.M.R.Bhatt for Mr.R.P.Bhatt, learned advocate for the respondent present. The case~~s~~ are disposed of as withdrawn.



(P.H.Trivedi)
Vice Chairman



(P.M.Joshi)
Judicial Member

a.a.bhatt